

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20355/2021

(Arising out of impugned final judgment and order dated 25-06-2021 in SAD No. 27/2021 passed by the High Court of Judicature at Allahabad)

M/S S.J.P. INFRACON LIMITED

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.161793/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.161791/2021-EXEMPTION FROM FILING O.T. and IA No.161795/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.161792/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 17-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Kavın Gulati, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Avi Tandon, Adv.
Ms. Meghna Tandon, Adv.
Mr. Navin Kumar Sehrawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner contends that even if Section 49 of the Stamp Act, 1899 is not applicable for refund of the proportionate stamp duty, but the Greater Noida Industrial Development Authority (GNIDA) is liable to pay proportionate amount of the stamp duty paid by the petitioner on account of surrender of portion of the land at their instance.

Issue notice.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)